

Vol. 254
No. 12



Wednesday,
4th August, 2021
13 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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[P.T.O]

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NEW DELHI

PRICE: ₹ 100.00

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RAJYA SABHA

Wednesday, the 4th August, 2021/13 Shrawana, 1943 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

OATH OR AFFIRMATION

Shri Jawhar Sircar (West Bengal)

PAPERS LAID ON THE TABLE

Reports and Accounts (2016-17 and 2017-18) of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; and THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of General (Retd.) V.K. Singh, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4412/17/21]
- (ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4759/17/21]

- I. **Notifications of the Ministry of Home Affairs**
- II. **Reports and Accounts (2019-20) of the Delhi Police Housing Corporation Limited, New Delhi and the Coalition for Disaster Resilient Infrastructure, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Nityanand Rai, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. S.O. 1050 dated the 4th March, 2021, specifying certain rights mentioned therein, to which an Overseas Citizen of India Cardholder shall be entitled to under sub-section (3) of Section 7B of the Citizenship Act, 1955, along with delay statement. [Placed in Library. See No. L.T. 4349/17/21]

- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 391 (E), dated the 7th June, 2021, publishing the Ministry of Home Affairs, National Investigation Agency Ministerial Cadre Group 'B' posts (Senior Private Secretary, Section Officer/Office Superintendent, Assistant, Stenographer Grade-1 and Accountant) Recruitment Rules, 2021, under Section 26 of National Investigation Act, 2008. [Placed in Library. See No. L.T. 4377/17/21]

- II. A copy each (in English and Hindi) of the following papers:—
 - (i)(a) Thirteenth Annual Report and Accounts of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4376/17/21]

 - (ii)(a) Annual Report and Accounts of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Coalition.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4491/17/21]

Report and Accounts (2019-20) of NSFDC, Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri A. Narayanaswamy, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (a) Thirty-first Annual Report and Accounts of the National Scheduled Castes Finance and Development Corporation (NSFDC), Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 4499/17/21]

...(Interruptions)...

I. Notification of the Ministry of Housing and Urban Affairs

II. Reports and Accounts (2019-20) of HPL, New Delhi and CGEWHO, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kaushal Kishore, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs, Notification No. G.S.R. 471 (E), dated the 6th July, 2021, notifying the pre-determined rates of premium chargeable for different uses/locations as mentioned therein, for the year 2020-21, under Section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. L.T. 4565/17/21]

II. (i)(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Sixty-seventh Annual Report and Accounts of the Hindustan Prefab Limited (HPL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4266/17/21]

- (ii) A copy each (in English and Hindi) of the following papers:—
- (a) Thirtieth Annual Report and Accounts of the Central Government Employees Welfare Housing Organisation (CGEWHO), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organisation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4564/17/21]
...(Interruptions)...

- I. **Assessment Report (2019-20) of the Department of Official Language, Ministry of Home Affairs**
- II. **Report and Accounts (2019-20) of REPCO BANK, Chennai and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ajay Kumar, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- I. Fifty-first Annual Assessment Report of the Department of Official Language, Ministry of Home Affairs, regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2019-20. [Placed in Library. See No. L.T. 4760/17/21]
- II. (a) Fifty-first Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Bank.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4500/17/21]
...(Interruptions)...

Report and Accounts (2019-20) of RCI, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Pratima Bhoumik, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Thirty-third Annual Report and Accounts of the Rehabilitation Council of India (RCI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4505/17/21]
...(Interruptions)...

SHRI K.C. VENUGOPAL: Sir, this is ... *

MR. CHAIRMAN: Please, please. ...(Interruptions)... This is not going on record. ...(Interruptions)... This is not going on record. ...(Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, ...

MR. CHAIRMAN: Let me complete. ...(Interruptions)... Messages from Lok Sabha. ...(Interruptions)... Let me complete. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, ...

MR. CHAIRMAN: What is the point of order?

SHRI ANAND SHARMA: Sir, the rules clearly say that the Papers will be laid by the concerned Minister. Only when a specific permission is taken, another colleague or the Minister for Parliamentary Affairs shall lay the Papers. Now the Ministers are present, this thing(Interruptions)... Whatever it is. Those Ministers who are present here, they should not be given this luxury of not laying the Papers. ...(Interruptions)... This is disrespecting the House. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)... Mr. Venugopal, please. This is not the way. ...(Interruptions)... You have to advise your Members. ...(Interruptions)... You can go through the minutes. The Chair has allowed the Parliamentary Affairs Minister to lay the Papers mentioned against the names of other Ministers because of the Covid situation. ...(Interruptions)... That has been announced. ...(Interruptions)... What is happening to you all? ...(Interruptions)...

* Not recorded.

AN HON. MEMBER: Everyone is coming. ...*(Interruptions)*...

MR. CHAIRMAN: You are not supposed to comment on this. Your leader has brought it to my notice. Leave it there. Don't stretch it too much. It has been already mentioned in the bulletin also. Messages from Lok Sabha, the Secretary General.

MESSAGES FROM LOK SABHA

(I) The Essential Defence Services Bill, 2021

(II) The Tribunals Reforms Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Essential Defence Services Bill, 2021, as passed by Lok Sabha at its sitting held on the 3rd August, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Tribunals Reforms Bill, 2021, as passed by Lok Sabha at its sitting held on the 3rd August, 2021."

Sir, I lay a copy each of the Bills on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

MR. CHAIRMAN: Reports of the Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture, Shri T.G. Venkatesh.

SHRI T.G. VENKATESH (Andhra Pradesh): Respected Chairman, Sir, today, our Committee's ...

MR. CHAIRMAN: You must be happy. ...*(Interruptions)*... Please, please.

SHRI T. G. VENKATESH: Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (i) Two Hundred Ninety Ninth Report on the 'Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Eighty Ninth Report on Demands for Grants (2021-22) of Ministry of Culture'; and
- (ii) Three Hundredth Report on 'Promotion of Infrastructure in India's Maritime Sector'.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON CHEMICALS AND FERTILIZERS**

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान (संशोधन) विधेयक, 2021 के संबंध में विभाग संबंधित रसायन और उर्वरक संबंधी संसदीय स्थायी समिति के तेईसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON EXTERNAL AFFAIRS**

SHRI SWAPAN DASGUPTA (Nominated): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in its First Report on the 'Demands for Grants of the Ministry of External Affairs for the year 2019-20'.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) विद्युत मंत्रालय से संबंधित 'एनएचपीसी लिमिटेड में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व प्राप्त करने के लिए तथा उनके कल्याण के लिए किए गए उपाय' संबंधी समिति के पहले प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति (2021-22) का नौवां प्रतिवेदन;
- (ii) शिक्षा मंत्रालय से संबंधित 'केंद्रीय विद्यालय/नवोदय विद्यालय और सैनिक स्कूलों/राष्ट्रीय मिलिटरी स्कूलों में प्रवेश और रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व प्राप्त करने के लिए किए गए उपाय' संबंधी समिति के दूसरे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति (2021-22) का दसवां प्रतिवेदन; और
- (iii) रसायन और उर्वरक मंत्रालय से संबंधित 'नेशनल फर्टिलाइजर्स लिमिटेड (एन.एफ.एल.) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व प्राप्त करने के लिए तथा उनके कल्याण के लिए किए गए उपाय' संबंधी समिति के पांचवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति (2021-22) का ग्यारहवां प्रतिवेदन।

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the First and Sixth Reports of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment

सामाजिक न्याय और अधिकारिता मंत्री (डा. वीरेंद्र कुमार): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:-

- (i) सामाजिक न्याय और अधिकारिता विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय की अनुदान मांगों (2019-20) के संबंध में विभाग संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।
- (ii) सामाजिक न्याय और अधिकारिता विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय की अनुदान मांगों (2020-21) के संबंध में विभाग संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति के छठे प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।

MR. CHAIRMAN: Shri Hardeep Singh Puri. ...*(Interruptions)*... Please. ...*(Interruptions)*... This is totally unacceptable. ...*(Interruptions)*...

Status of implementation of recommendations/observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Urban Development

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Urban Development on Demands for Grants (2019-20) pertaining to the Ministry of Housing and Urban Affairs.

...(Interruptions)...

MR. CHAIRMAN: They were noting his presence and praising his presence. Why are you bothered? Shri Faggansingh Kulaste.

Status of implementation of recommendations/observations contained in the Eighteenth and Twentieth Reports of the Department-related Parliamentary Standing Committee on Coal and Steel

इस्पात मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री फग्गनसिंह कुलस्ते): महोदय, मैं निम्नलिखित के संबंध में विवरण सभा पटल पर रखता हूँ:-

- (i) इस्पात मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित कोयला और इस्पात संबंधी संसदीय स्थायी समिति के अठारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।
- (ii) इस्पात मंत्रालय के संबंध में 'लौह अयस्क खानों को पट्टे पर देना तथा अत्यधिक क्षमता उपयोगिता के विकास' पर विभाग संबंधित कोयला और इस्पात संबंधी संसदीय स्थायी समिति के बीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।

Status of implementation of recommendations/observations contained in the Two Hundred and Twenty-eighth Report of the Department-related Parliamentary Standing Committee on Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं "दिल्ली में बिगड़ती हुई यातायात की स्थिति के प्रबंध" पर दो सौ बाईसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ

अट्टाईसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations/observations contained in the Two Hundred and Twenty-fourth Report of the Department-related Parliamentary Standing Committee on Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं गृह मंत्रालय की अनुदान मांगों (2020-21) के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ चौबीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee, in its meeting held on the 3rd of August, 2021, has allotted time for Government Legislative and Other Business as follows:-

Business	Time allotted
1. Statutory Resolution seeking disapproval of the Tribunal Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No. 2 of 2021) promulgated by the President of India on 4 th April, 2021 admitted in the names of Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam and Shri Derek O'Brien.	Three Hours (to be discussed together)
2. Consideration and passing of the Tribunal Reforms Bill, 2021, after it is passed by Lok Sabha - <i>To replace an Ordinance</i>	
3. Consideration and passing of the following Bills, as passed by Lok Sabha:-	
(i) The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021.	Two Hours
(ii) The General Insurance Business (Nationalisation) Amendment Bill, 2021.	Four Hours

- | | | |
|----|---|------------------|
| 4. | Consideration and passing of the following Bills:-
(i) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021. | Two hours |
| | (ii) The Constitution (Scheduled Tribes) Order Amendment Bill, 2021. | One hour |
| | (iii) The Limited Liability Partnership (Amendment) Bill, 2021. | Two hours |
| 5. | Consideration and passing of the Central Universities (Amendment) Bill, 2021, after its introduction. | Two hours |
| 6. | Motion for annulment of Notification No.G.S.R. 139(E), dated the 25 th of February, 2021, publishing the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, issued under clause (z), (zg) of sub-section (2) of Section 87 of the Information Technology Act, 2000, and laid on the Table of the Rajya Sabha on the 25 th of March, 2021, admitted in the names of Shri Binoy Viswam and Shri M.V. Shreyams Kumar. | One hour |

WITHDRAWAL OF MEMBERS

MR. CHAIRMAN: Hon. Members, I have to inform that yesterday during the Business Advisory Committee Meeting, after allocating time for this, I have given certain suggestions. I would also like to inform you that I have also received notices under Rule 267. One is about farmers' agitation by Prof. Ram Gopal Yadav, Shri Vishambhar Prasad Nishad and Dr. V. Sivadasan. ...*(Interruptions)*...

SHRI DEEPENDER SINGH HOODA (Haryana): We have also given notice. ...*(Interruptions)*...

MR. CHAIRMAN: I am just coming to that. You had given it yesterday. ...*(Interruptions)*... And then I have gone through it; it is an on-going issue, but an

important one. So, that is being admitted for discussion under other provision. Farmers' agitation ...*(Interruptions)*... You cannot ask like this. ...*(Interruptions)*... I am trying to dispose of one after another. ...*(Interruptions)*... If you want all these notices to be disposed of, notices of Dr. V. Sivadasan, Shri Sukhendu Sekhar Ray, Shri Mallikarjun Kharge, Shri K.C. Venugopal, Shri Elamaram Kareem and Shri Binoy Viswam are not admitted. Now, there is an agreement on farmers' agitation and also about price rise and economic situation. ...*(Interruptions)*... The Government has also expressed its willingness to discuss it. ...*(Interruptions)*... Let's discuss farmers' issue; let's discuss economic situation, price rise and other issues. This is not the way; please go back to your seats. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... All these Members who are in the Well of the House with placards, all of them are named. ...*(Interruptions)*... Under Rule 255, I direct these Members, who are in the Well of the House, to go back to their seats. ...*(Interruptions)*... Otherwise, you are named and you are suspended for the day. ...*(Interruptions)*... This is the decision of the Chair. ...*(Interruptions)*... Please obey the Chair and go back. ...*(Interruptions)*... This is not going on record. ...*(Interruptions)*... Whoever is in the Well, disobeying the Chair and then raising the placards, they are all asked to leave the House under Rule 255. ...*(Interruptions)*... You know if you disobey this, what will happen! You know it; I needn't tell this. ...*(Interruptions)*... The Secretariat will give the list. ...*(Interruptions)*... The House is adjourned to meet at 2.00 p.m.

The House then adjourned at fourteen minutes past eleven of the clock.

The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILLS

The Limited Liability Partnership (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: The Limited Liability Partnership (Amendment) Bill, 2021...*(Interruptions)*... माननीय सदस्यगण, मैं आपसे अनुरोध कर रहा हूँ कि आप सब अपनी-अपनी सीट्स पर वापस जायें। ...**(व्यवधान)**... माननीय चेयरमैन साहब ने बहुत स्पष्ट रूलिंग दी है। ...**(व्यवधान)**... कृपया प्लेकार्ड्स लेकर हाउस में, बैल में ऐसा प्रदर्शन न करें, जो संसदीय आचरण के रूल 235 के खिलाफ हो। ...**(व्यवधान)**... Please go back to your seats. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... Hon.

Members, please go back to your seats. ...(*Interruptions*)... Persons, who are standing with placards, please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Persons standing in the Well with placards, please go back to your seats. ...(*Interruptions*)... Again I urge you, please go back to your seats. ...(*Interruptions*)... The Limited Liability Partnership (Amendment) Bill, 2021...(*Interruptions*)... Shrimati Nirmala Sitharaman to move the motion for consideration of the Limited Liability Partnership (Amendment) Bill, 2021. ...(*Interruptions*)...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

That the Bill to amend the Limited Liability Partnership Act, 2008, be taken into consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: Motion moved. Any Member desiring to speak may do so after which the Minister will reply. ...(*Interruptions*)... Shri Sujeet Kumar.

SHRI SUJEET KUMAR (Odisha): Sir, the LLP has been a very popular structure across the globe including in our country for corporate entities in the service sector, for entities in the MSME sector and particularly for the startups. ...(*Interruptions*)...

श्री उपसभापति: माननीय सुजीत कुमार जी, सिर्फ आप ही की बात रिकॉर्ड पर जा रही है। ...(*व्यवधान*)...

SHRI SUJEET KUMAR: The Amendments are in the right direction and are subsequent to a comprehensive review. So, we support the Bill. At the outset, I would like to compliment the Government and the hon. Minister for de-criminalising 12 compoundable offences where there is no intent to defraud or where it is not against the public interest. ...(*Interruptions*)... I think this will help law-abiding LLPs, particularly in the MSME sector. ...(*Interruptions*)... It will also foster Ease of Doing Business in the MSMEs. ...(*Interruptions*)... And, the other notable feature of the Amendment is that the maximum punishment has been increased from two years to five years. ...(*Interruptions*)... The LLPs which have an intent to defraud the creditors, I think, this will work as a deterrent for LLPs with bad intentions. ...(*Interruptions*)... Now, there is a clear distinction between honest LLPs and LLPs with bad intentions. ...(*Interruptions*)... Most importantly, I think, this will

decongest our overcrowded criminal justice system. ...*(Interruptions)*... Pendency in our courts is one of the key reasons for our being at the bottom in the Ease of Doing Business ranking. So, I think, this measure particularly will greatly help in improving our Ease of Doing Business, which is part of generating more jobs, which is part of helping the MSMEs, which will boost employment and also increase our GDP. ...*(Interruptions)*...

The second most notable feature of the Amendment Bill is to come up with something called 'small LLPs'. If we can have small companies, why can't we have small LLPs? ...*(Interruptions)*... So, I would like to thank the hon. Finance Minister for bringing in this concept of small LLPs because as I said, mostly, startups go for the LLP structure. ...*(Interruptions)*... So, small LLPs require less regulation. They have less penalty and less regulatory hassles. So, this will definitely encourage the startup ecosystem in our country and significantly help in creating more entrepreneurs, creating more jobs and again boosting the employment. ...*(Interruptions)*...

To conclude, I would say that this Bill is in the right direction. It will help the LLPs become more transparent, of course, with greater oversight. It is in the nation's interest. I think, the amendment will make LLP a further more attractive vehicle for startups and entities in the service sector. ...*(Interruptions)*... I have just one request to make to the hon. Minister. Income tax for corporate sector has been reduced from 30 to 25 per cent. I request the Minister to give the same treatment to the LLPs. Of course, for the startups, there is reduced income tax but kindly see if it can be extended to LLPs generally. ...*(Interruptions)*... I think, a larger number of MSMEs, who are non-startups, are also registered as LLPs. It will greatly help the LLPs generally and help in improving the economy of the country. ...*(Interruptions)*... In the end, I would say that we welcome the Bill as it is in the right direction. Thank you.

DR. BANDA PRAKASH (Telangana): Respected Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Limited Liability Partnership (Amendment) Bill, 2021. ...*(Interruptions)*... Sir, this Act provides for regulation of limited liability partnership. ...*(Interruptions)*... An LLP is an alternative corporate body to traditional partnership firms. ...*(Interruptions)*... Under the LLP, a partner's liabilities are limited to their investments in the business.

The Bill converts certain offences into civil defaults and changes the nature of punishment for these offences. ...*(Interruptions)*... It defines the small LLP.

...(Interruptions)... It provides for appointment of certain adjudicating officer. The Government of India has constituted a Committee ...(Interruptions)...

श्री उपसभापति: जो सदस्य बोल रहे हैं, उनके पीछे जाकर आप रूल 235 का violation कर रहे हैं, कृपया रूल 235 का violation न करें।

DR. BANDA PRAKASH: Certain offences have been decriminalized. ...(Interruptions)... Change of name of LLP. ...(Interruptions)...

श्री उपसभापति: माननीय शमशेर सिंह ढुलो, आप पीछे जाकर placard लेकर खड़े हैं, कृपया आप ऐसा न करें। आप रूल 235 का violation कर रहे हैं।

DR. BANDA PRAKASH: The Bill provides for formation of... ...(Interruptions)... Even though this Bill ...(Interruptions)... there are some limitations. ...(Interruptions)... Any act of the partners without other partner may bind the LLP. ...(Interruptions)... LLP cannot raise money from the public. Secondly, angel investors and venture capital firms generally prefer not to invest in LLPs. ...(Interruptions)... With these words, while supporting the Bill, I conclude my speech. Thank you.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to participate in the discussion on the Limited Liability Partnership (Amendment) Bill, 2021. ...(Interruptions)... Sir, I congratulate the hon. Prime Minister and the Finance Minister for having brought this amendment. The Limited Liability Partnership (Amendment) Bill, 2021 is a welcome Bill. ...(Interruptions)...

Sir, you know very well the economic situation of the country at present. ...(Interruptions)... Priority must be to start more industries and give employment opportunities. ...(Interruptions)... What this Government is doing is appreciable. ...(Interruptions)... Sir, there are so many problems, which the partnership companies are facing, and, that is why they are suffering. ...(Interruptions)... After getting to know their feelings, the Government has come forward with this amendment. ...(Interruptions)... Because of this, one key change would be restricting the number of LLPs in which one can be a designated partner. Right now, there is no such limit. The other big change is lifting the corporate veil on LLPs. ...(Interruptions)... They will have to disclose the financial beneficiary. ...(Interruptions)... It will boost the Ease of Doing Business for many start ups who prefer the LLP model. Sir, the impact of the proposed amendments is this.

...(Interruptions)...The changes will have a positive impact on the functioning and operational efficiency of LLPs as powers of key commercial and management decisions vest with the designated partner. ...(Interruptions)...Because of the efforts made by the hon. Prime Minister and the Finance Minister, we are hoping that more industries will come up, especially partnership... ...(Interruptions)...Therefore, I once again support the Bill. ...(Interruptions)...

SHRI VENKATARAMANA RAO MOPIDEVI (Andhra Pradesh): Thank you, Sir, for giving me the opportunity to participate in the discussion on the Limited Liability Partnership (Amendment) Bill, 2021. ...(Interruptions)...At the outset, I would like to state that we fully support the Bill as it decriminalises minor offences and promotes Ease of Doing Business. ...(Interruptions)... It is of utmost importance for our State of Andhra Pradesh as despite losing the highly-developed cyber hub of Hyderabad to the bifurcation of the State, Andhra Pradesh still ranks first among all the States in India on the sub-national Ease of Doing Business ranking by the NITI Aayog. ...(Interruptions)...The Business Reforms Action Plan, 2019 contains a list of 80 reforms in which Andhra Pradesh has achieved 100 per cent compliance. ...(Interruptions)...It shows our Chief Minister, Shri Y.S. Jagan Mohan Reddy's commitment to make Andhra Pradesh most sought-after investment destination in India. ...(Interruptions)...LLP is a hybrid model of partnership and limited liability firms with flexibility around management and ownership. ...(Interruptions)...It has advantages of being a body corporate but allows smaller entrepreneurs... ...(Interruptions)...

Sir, decriminalisation of 12 minor offences related to non-compliance is now to be converted into civil offences and to be shifted to an in-house adjudication mechanism for resolution. ...(Interruptions)...This is a very positive development as it allows disputes to be nipped in the bud and not add more caseload to the judiciary and also saves resources of the Government that it would have to spend on litigation fees. ...(Interruptions)...

This Bill promises to be a boost to the startup ecosystem by letting LLPs with a turnover of Rs. 5 to 50 crores to opt for the small LLP structures. ...(Interruptions)... This enhanced threshold will allow for more firms to avail the benefits of operating as LLP and will ease the post-pandemic stress of firms. ...(Interruptions)...

The Committee appointed by the Ministry of Corporate Affairs that submitted its report in January, 2021 also recommended that LLPs be allowed to issue debt securities like non-convertible debentures regulated by either SEBI or RBI. ...(Interruptions)...This can allow a lot more money to flow into infrastructure as in

India because of regulatory reasons, several projects are executed by Special Purpose Vehicles in the form of LLP. ...*(Interruptions)*...Entities under the Companies Act were enjoying the prescribed standard accounting practices, which will now also be available to those operating under the companies. ...*(Interruptions)*...The simpler rules we make, the more we encourage people aspiring to operate small businesses to convert their entities into body corporate. ..*(Interruptions)*.. This encourages formalization of the economy and will increase our tax base. ...*(Interruptions)*... I applaud the Government for their consistent efforts to streamline our business environment on a continuous basis. ...*(Interruptions)*...

SHRI JOHN BRITTAS (Kerala): Sir, I stand to oppose the Bill. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, अपने विषय पर बोलें, तभी रिकॉर्ड पर जाएगा। ...*(व्यवधान)*... ऑनरेबल जॉन ब्राइटस। ...*(व्यवधान)*... प्लीज़, प्लीज़ ...*(व्यवधान)*...

SHRI JOHN BRITTAS: Sir, I stand to oppose the Bill. ...*(Interruptions)*...

श्री उपसभापति : अगर आप इस विषय पर बोलेंगे, तभी रिकॉर्ड पर जाएगा, otherwise रिकॉर्ड पर नहीं जाएगा। ...*(व्यवधान)*...

श्री जॉन ब्राइटस : सर, विषय पर ही है। ...*(व्यवधान)*... विषय पर ही है। ...*(व्यवधान)*... Sir, I want to speak on this Bill. ...*(Interruptions)*... Please allow me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...*(Interruptions)*... If you speak on the subject only then will it be recorded. ...*(Interruptions)*... Please speak. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Yes, Sir. ...*(Interruptions)*... Why don't you allow me? ...*(Interruptions)*... You should allow me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak. ...*(Interruptions)*...

SHRI JOHN BRITTAS: I am speaking, Sir. ...*(Interruptions)*... Sir, this Government has finished off the companies. ...*(Interruptions)*... Now they are going to finish off the LLPs. They are finishing off the country ...*(Interruptions)*...*

* Not recorded.

MR. DEPUTY CHAIRMAN: No, you are not speaking on the subject. ...*(Interruptions)*... Prof. Ram Gopal Yadav. ...*(Interruptions)*... Prof. Ram Gopal Yadav. ...*(Interruptions)*... Shri Ram Nath Thakur. ...*(Interruptions)*... Hon. Members, if you are not speaking on the subject which is being discussed under Rule 240 you will not be allowed, your speech will not be recorded. ...*(Interruptions)*...

श्री राम नाथ ठाकुर (बिहार) : उपसभापति महोदय, मैं इस बिल का समर्थन करता हूँ। ...**(व्यवधान)**... फ्रॉड करने पर सज़ा को बढ़ाकर पाँच वर्ष किया गया है। ...**(व्यवधान)**... उसे खत्म कर दिया गया है। ...**(व्यवधान)**... मैं इस बिल का समर्थन करता हूँ। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Dr. Fauzia Khan. ...*(Interruptions)*... Not there. ...*(Interruptions)*... Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Bill provides for the formation of LLPs. ...*(Interruptions)*... There is a provision for standard accounting...*(Interruptions)*... The Central Government will prescribe the LLPs...*(Interruptions)*... There is a provision for imprisonment in case of fraud. ...*(Interruptions)*... Compounding of offences is there. ...*(Interruptions)*... It also has a provision for establishment of special courts. ...*(Interruptions)*... By virtue of these Amendments, this will come into effect...*(Interruptions)*... The Limited Liability Partnership Act was of 2008...*(Interruptions)*... It could not generate much response. ...*(Interruptions)*... By virtue of these amendments, it will come into effect. ...*(Interruptions)*... Therefore, I support this Bill. I welcome this Bill. I am supporting this Bill. Thank you, Sir.

श्री उपसभापति : श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... कृपया आप सब्जेक्ट, The Limited Liability Partnership (Amendment) Bill, 2021 पर ही बोलें, तभी आपकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली) : उपसभापति महोदय, मैं यह कहना चाहता हूँ कि ये जो The Limited Liability Partnership (Amendment) Bill, 2021 लाए हैं, इसे बिना सोचे-समझे लाए हैं। ...**(व्यवधान)**... जैसे बिना सोचे-समझे किसानों का...**(व्यवधान)**...

श्री उपसभापति : आप इस विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**... रूल 240 के तहत आपकी बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... आप इस विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता: *

श्री उपसभापति : श्री जी. के. वासना ...(व्यवधान)...

SHRI G.K. VASAN (Tamil Nadu): Sir, this is an important Bill. ...(Interruptions)... It is the need of the hour. ...(Interruptions)... The Opposition is making din in the House. ...(Interruptions)... I will give my suggestion in writing to the hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Sir, I thank Shri Sujeet Kumar, Dr. Banda Prakash, Dr. M. Thambidurai, Shri Venkataramana Rao Mopidevi, Shri Ram Nath Thakur, Shri Kanakamedala Ravindra Kumar, Shri Sushil Kumar Gupta, Shri G.K. Vasan and Shri John Brittas for talking on the Bill and giving a lot of thoughts. ...(Interruptions)... I really appreciate the Members who supported us. ...(Interruptions)... Most of them...(Interruptions)... In fact, all of them have supported the Bill. ...(Interruptions)... It is a very timely Bill. ...(Interruptions)... It will help the Startups. ...(Interruptions)... It will also help a lot of the limited liability partnerships which are professionals. ...(Interruptions)... Chartered accountants, cost accountants...(Interruptions)... All of them will be benefited by Ease of Doing Business. It will also help them by removing the criminality which is the most important aspect for Ease of Doing Business. ...(Interruptions)... Sir, because of the environment, I am not getting into the details. ...(Interruptions)... Certainly, it is going to bring a lot more positivity in the LLP ecosystem. ...(Interruptions)... Cost accountants and chartered accountants will immensely benefit. ...(Interruptions)... So will the startups. ...(Interruptions)... So, I would appeal to the entire House to support this Bill, take it into consideration and pass it. ...(Interruptions)....

MR. DEPUTY CHAIRMAN: The question is:

"That the Limited Liability Partnership (Amendment) Bill, 2021 be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. ...(Interruptions)...

* Not recorded.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 3. In Clause 3, there is one Amendment (No.1) by Shrimati Nirmala Sitharaman.

CLAUSE 3 -- AMENDMENT OF SECTION 2

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

- (1) That at page 2, lines 9 to 12, be *deleted*.

The question was put and the motion was adopted.

Clause 3, as amended, was added to the Bill.

Clauses 4 to 26 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 27. In Clause 27, there are two Amendments; Amendments (Nos.2 and 3) by Shrimati Nirmala Sitharaman.

CLAUSE 27 -- AMENDMENT OF SECTION 79

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

- (2) That at page 10, lines 43 to 47, be *deleted*.
 (3) That at page 11, lines 1 to 4, be *deleted*.

The question was put and the motion was adopted.

Clause 27, as amended, was added to the Bill.

श्री उपसभापति : वेल में खड़े होकर आप 'No' नहीं कर सकते। ...**(व्यवधान)**... अगर आप division चाहते हैं, तो अपनी सीट पर जाइए, मैं division के लिए तैयार हूँ। ...**(व्यवधान)**...

Clauses 28 and 29 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill, as amended, be passed.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: Now, the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021. Shrimati Nirmala Sitharaman to move a motion for consideration of the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021.

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, be taken into consideration."

The question was proposed.

MR. DEPUTY CHAIRMAN: Any Member desirous to speak may do so. ...*(Interruptions)*... Afterwards, the Minister will reply. ...*(Interruptions)*... Mr. Deepender Hooda. ...*(Interruptions)*...

श्री दीपेन्द्र सिंह हुड्डा : *

श्री उपसभापति : आप केवल विषय पर बोल सकते हैं। ...**(व्यवधान)**... आप the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021 पर बोलिए। ...**(व्यवधान)**.. आप रूल 240 के तहत नियम का violation कर रहे हैं। ...**(व्यवधान)**... It is not allowed. It is not going on record. ...*(Interruptions)*... डा. अमर पटनायक ...**(व्यवधान)**... सिर्फ डा. अमर पटनायक की बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

DR. AMAR PATNAIK (Odisha): Sir, I stand to support the Bill because it is one of the outstanding attempts at saving the small depositors' interest. ...*(Interruptions)*...

* Not recorded.

श्री उपसभापति : सिर्फ डा. अमर पटनायक जी की बात रिकॉर्ड पर जा रही है। ...**(व्यवधान)**...

DR. AMAR PATNAIK: In fact, compared to the global deposits, 80 per cent of all deposits are covered but in this particular Bill, because of this Bill, 98.3 per cent of all deposits are covered and 50.9 per cent of all deposit incomes of value compared to 20-30 per cent of the global deposit value... *...(Interruptions)...* I think, it is going to bring a lot of relief to the small depositors who are unable to *...(Interruptions)...* Now, this is an arrangement in which they will *...(Interruptions)...* I only want to point out that the issue of moral hazard might be there because cooperatives are involved. *...(Interruptions)...* I am sure the hon. Minister will take care of it. *...(Interruptions)...* I support the Bill. *...(Interruptions)...* I completely support the Bill and I completely oppose the .. *...(Interruptions)...* Thank you so much.

श्री बी. लिंग्याह यादव (तेलंगाना): डिप्टी चेयरमैन सर, आपने मुझे बोलने का मौका दिया, thank you. उपसभापति महोदय, जो यह the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021 आया है, मैं इसको सपोर्ट कर रहा हूँ।

*Hon. Deputy Chairman Sir, I thank you for giving me the opportunity to speak on The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021. My party, Telangana Rashtra Samithi (TRS) supports this Bill. This Bill enhances the insurance cover for bank deposits from one lakh rupees to five lakh rupees. Sir, we welcome this move. This Bill is very beneficial to the poor people of this country. I thank the Hon. Finance Minister Shrimati Nirmala Sitharaman for insertion of Section 15, Section 18A and Section 21 and bringing this Bill. Sir, 98 per cent of the deposits made are because of this Bill.

Sir, besides the Reserve Bank of India, Cooperative Banks and all Commercial banks operating across the country, the foreign Banks located in India will also come under the purview of this Bill. Because of this Bill, if any banking institution declares insolvency, five lakh rupees will be paid to the depositors within 90 days. Sir, I am very happy to note that the amount has been enhanced from one lakh rupees to five lakh rupees. This Bill will benefit the retired employees, senior citizens and pensioners.

Sir, because of the rising inflation, we demand that the five lakh rupees should be further increased to ten lakh rupees. In the State of Telangana, earlier the premium amount for the Rythu Bima Scheme was borne by the KCR Government. Financial

* English translation of the original speech delivered in Telugu.

relief of five lakh rupees is provided to the family members, in case of loss of farmer's life due to any reason.

We welcome the insertion of Section 15, Section 18A and Section 21 in this Bill and we support this Bill. Thank You, Sir.

MR. DEPUTY CHAIRMAN: Shri N.R. Elango, if you speak on this subject, only then it would go on the record. ...*(Interruptions)*... Hon. Member, you have to speak on the subject. ...*(Interruptions)*... You have to speak on the subject, only then it would go on the record. ...*(Interruptions)*... Mr. N.R. Elango. ...*(Interruptions)*...

SHRI N.R. ELANGO (Tamil Nadu) : Sir, mike is not on. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mike is on at your back seat. ...*(Interruptions)*... If you sit there, it is on. ...*(Interruptions)*...

SHRI N.R. ELANGO: *

MR. DEPUTY CHAIRMAN: You are not speaking on the subject. ...*(Interruptions)*... Sorry, I would move further. ...*(Interruptions)*... Dr. M. Thambidurai. ...*(Interruptions)*... Hon. Members, you have to speak on the subject. ...*(Interruptions)*... Then only you would be allowed and it would go on the record. ...*(Interruptions)*... Dr. V. Sivadasan. ...*(Interruptions)*... Prof. Ram Gopal Yadav. ...*(Interruptions)*... Shri Ram Nath Thakur. ...*(Interruptions)*...

श्री राम नाथ ठाकुर (बिहार) : उपसभापति महोदय, मैं इस बिल का समर्थन करता हूँ।

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha. ...*(Interruptions)*... प्रो. मनोज कुमार झा जी, यदि आप इसी विषय पर बोलेंगे तो वह रिकॉर्ड पर जाएगा। ...**(व्यवधान)**... प्रो. राम गोपाल यादव जी, मैंने प्रो. मनोज कुमार झा जी को बोलने के लिए अनुमति दे दी है, ...**(व्यवधान)**... उनके बाद मैं आपको बोलने की अनुमति दूंगा, क्योंकि जब मैंने आपको बोलने की अनुमति दी थी, तब आप खड़े नहीं हुए थे। ...**(व्यवधान)**...

प्रो. मनोज कुमार झा (बिहार): महोदय, यह बहुत ही गम्भीर विषय है। The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021 - काश हम इस बिल पर

* Not recorded.

खुलकर कई सारी चीज़ों पर माननीय वित्त मंत्री महोदय से बात कर सकते, लेकिन महोदय 500 किसान...(व्यवधान).... *

श्री उपसभापति : प्रो. राम गोपाल यादव जी, ...(व्यवधान)... कृपया आप अपना माइक ऑन करें। प्रो. राम गोपाल यादव जी।...(व्यवधान)... प्रो. राम गोपाल यादव जी, प्लीज़ आप माइक ऑन कीजिए।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, उसके लिए मैं बहुत धन्यवाद देता हूँ। ...(व्यवधान)... हमारे कई मेम्बर्स को * ...(व्यवधान)...

श्री उपसभापति: माननीय राम गोपाल जी, आप बड़े सीनियर सदस्य हैं।...(व्यवधान)...आप इस विषय पर बोलेंगे, तभी रिकॉर्ड में जाएगा। ...(व्यवधान)...

प्रो. राम गोपाल यादव: *

श्री उपसभापति: राम गोपाल जी, अगर आप इस विषय पर बोलेंगे, तभी आपकी बात रिकॉर्ड पर जाएगी।...(व्यवधान)... श्रीमती वंदना चव्हाण। ...(व्यवधान)... Please. ...(Interruptions)...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, this Government is trying to *...(Interruptions)...

MR. DEPUTY CHAIRMAN: Vandanaji, please speak on the subject. ... (Interruptions)... Vandanaji, please speak on the subject then only it will go on the record. ... (Interruptions)... Next is, Shri Kanakamedala Ravindra Kumar. ... (Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I rise to support the Bill. My only request to the hon. Minister is that the co-operative banks are easily accessible to the people who are living in villages. ... (Interruptions)... So, it can be excluded from the Bill. ... (Interruptions)... I support and welcome this Bill. ... (Interruptions)...

* Not recorded.

श्री उपसभापति: श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... सुशील कुमार जी, अगर आप इस विषय पर बोलेंगे, तभी आपकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभापति महोदय, मैं इस बिल पर ही बोलूंगा। ...**(व्यवधान)**... The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021, मैं इस बिल के विषय में कहना चाहता हूँ कि अगर आप सोच-समझकर बिल लाएंगे, तो अमेंडमेंट करने की जरूरत नहीं पड़ेगी।...**(व्यवधान)**... *

श्री उपसभापति: सुशील कुमार जी, आप बोलना नहीं चाहते हैं।...**(व्यवधान)**... Next is Shri Anil Desai. ...**(Interruptions)**...

SHRI ANIL DESAI (Maharashtra): Mr. Deputy Chairman, Sir, thank you very much. The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021 पर जो महत्वपूर्ण बहस होनी चाहिए थी,...**(व्यवधान)**... आपने मुझे उस पर बोलने का मौका दिया, लेकिन यह अफसोस की बात है कि वहां फार्मर्स जो...**(व्यवधान)**...

श्री उपसभापति: अनिल देसाई जी, आप किसानों के बारे में...**(व्यवधान)**... Now, the hon. Minister will reply. ...**(Interruptions)**...

SHRIMATI NIRMALA SITHARAMAN: Sir, let me take this opportunity to thank all the speakers who have spoken in support of the Bill. ...**(Interruptions)**... While there are Members who do not want to support, I am still willing to hear them and their inputs will be definitely thought about. ...**(Interruptions)**... But, unfortunately, they seem to be talking about issues on which the concerned Ministers are willing to speak. ...**(Interruptions)**... Whether it is the farmers' issue, our Minister, Shri Narendra Tomar has always said, "I am willing to talk." ...**(Interruptions)**... Now, to raise it here, when the Minister is waiting for them to sit and discuss, just shows that they are not interested in solutions. ...**(Interruptions)**... They want only to raise the issue here as an excuse for not participating or allowing other Members to participate in the discussion which is really a sad day for us because when the Minister is waiting for the talks and Members want discussion here, they are not willing to have the discussion to go on. ...**(Interruptions)**...

However, Sir, I want to say that this Bill is going to be very, very helpful and in support of the small depositors, depositors who are waiting for the solution to be

* Not recorded.

given to them. ...*(Interruptions)*... I will name some of the banks, and I am sure, some of the Opposition leaders will understand that we are servicing their cause, the cause that they brought to us. ...*(Interruptions)*... For example, how many from the Opposition have not met me on the PMC Bank? ...*(Interruptions)*... PMC bank depositors will be benefited by this Bill. ...*(Interruptions)*... Haven't they spoken about it? ...*(Interruptions)*... Haven't they spoken about it? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If the House is in order, then only, I will allow. ...*(Interruptions)*... Please. ...*(Interruptions)*... If the House is in order. ...*(Interruptions)*... माननीय सदस्य वैल में खड़े होकर ऐसा न करें।...*(व्यवधान)*... Please go back to your seats. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, the other thing is, after tabling this Bill, a lot of Members have asked this question whether it will apply to those co-operative banks, which have already come under stress and where the Reserve Bank of India has put some conditions. ...*(Interruptions)*... Will it apply to all of them? ...*(Interruptions)*... I want to say that there are about 23 such banks. ...*(Interruptions)*... I name a few of them. ...*(Interruptions)*... Guru Raghavendra Sahakara Bank Niyamitha ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Do you want to go back? ...*(Interruptions)*... Do you want to go back to your seats? ...*(Interruptions)*... If all of them will go back to their seats, then I will allow the point of order....*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Rupee Cooperative Bank, Peoples Cooperative Bank, Kanpur and so on. Twenty three such cooperative banks which were declared as...*(Interruptions)*...

श्री उपसभापति: अगर सभी सदस्य अपनी सीट पर जाकर बैठते हैं, तो मैं प्वाइंट ऑफ ऑर्डर देने को तैयार हूँ। ...*(व्यवधान)*... आप जानते हैं कि प्वाइंट ऑफ ऑर्डर तभी संभव है, जब हाउस ऑर्डर में हो। ...*(व्यवधान)*... सभी माननीय सदस्य अपनी सीट्स पर जाकर बैठें, तो मैं प्वाइंट ऑफ ऑर्डर दूंगा। ...*(व्यवधान)*... सभी माननीय सदस्य, जो वैल में खड़े हैं, वे अपनी सीट्स पर जाएं। ...*(व्यवधान)*... प्लीज़, आप सभी अपनी सीट्स पर जाएं, मैं प्वाइंट ऑफ ऑर्डर दूंगा। ...*(व्यवधान)*...

SHRIMATI NIRMALA SITHARAMAN: This is a very important Bill which will benefit small depositors who have been waiting for a very long time. Modi *sarkar* increased

the insurance from Rs.1 lakh to Rs.5 lakh. ...*(Interruptions)*...We want to give it to the depositors. ...*(Interruptions)*... By not cooperating, by not participating, they are denying depositors and small cooperative banks of their insurance. ...*(Interruptions)*... The blame should be on the opposition...*(Interruptions)*...for not allowing small cooperative banks depositors to get the...*(Interruptions)*... PMC is a classic example. They have been waiting. ...*(Interruptions)*... Many depositors have died. Should they not get the deposit insurance? ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... I will allow your point of order. Let them go back to their seats. ...*(Interruptions)*...Please go back to your seat, Mr. Nasir Hussain. ...*(Interruptions)*... No, you cannot dictate. No, you cannot dictate the Chair. Please go back to your seats. You are not supposed to intervene. ...*(Interruptions)*... You cannot order the Chair. ...*(Interruptions)*... Please go back to your seats. Hon. Members, I will allow your point or order. ...*(Interruptions)*...Hon. Minister, there is a point of order. ...*(Interruptions)*... Shri Tiruchi Siva. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, refer to Rule 238(ii). It says, "A Member while speaking shall not make a personal charge against a Member." When the Members were speaking on the Bill, when they spoke beyond the Bill, you did not permit them. But now accusations have been levelled against the Members of this Parliament; whatever they want to speak on a Bill they can. But it cannot be dictated by the Treasury Benches that you have to speak this and that, and raising allegations against a Member cannot be... This happened yesterday also and today also. So the Members are protesting...*(Interruptions)*...and because of that they have also been suspended. Sir, if any remarks have been made against the Members of the opposition, that has to be expunged.

MR. DEPUTY CHAIRMAN: Tiruchi Sivaji, you are a very senior Member. ...*(Interruptions)*... You are a very senior Member. I allowed your point of order in spite of the fact that the House was not in order. I allowed you. ...*(Interruptions)*... But let me come back. ...*(Interruptions)*... रूल 240 के तहत, अगर कोई दूसरा बोल रहा है, तो आप disturbance करेंगे, वैल में आएंगे, हंगामा करेंगे, it is not proper. ...*(Interruptions)*... Whatever you are saying, it will be examined. ...*(Interruptions)*... It will be examined. ...*(Interruptions)*... I am not going...*(Interruptions)*...It will be taken...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, my point of order...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have already made your point of order.
...*(Interruptions)*...

SHRI TIRUCHI SIVA: The Minister's reply should have been only with regard to the Bill, not about the Members. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already told you that it will be examined for both the sides. ...*(Interruptions)*... All sides should honour this; all the sides...*(Interruptions)*... Now, the hon. Minister. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Therefore, the interest of the small depositors will have to be kept in mind for whom Prime Minister Modi has increased the insurance amount from Rs.1 lakh to Rs.5 lakh and within 90 days of the moratorium being applied and also for all those who are already under stress, this money will be available. ...*(Interruptions)*... Therefore, I want this House to consider this Bill and pass it.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister to move that the Bill be passed.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: Now, we shall move to the next item of Business, the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021. ...*(Interruptions)*... Shri Jyotiraditya M. Scindia to move a motion for consideration of the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021. ...*(Interruptions)*...

नागर विमानन मंत्री (श्री ज्योतिरादित्य एम. सिंधिया): महोदय, मैं प्रस्ताव करता हूँ:

"कि भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण अधिनियम, 2008, लोक सभा द्वारा पारित रूप में, का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

...*(व्यवधान)*...

The question was proposed.

श्री उपसभापति: जो माननीय सदस्य रिकॉर्डिंग कर रहे हैं, वे हाउस के रूल्स को तोड़ रहे हैं। ...*(व्यवधान)*... मैं उन्हें warn करता हूँ। ...*(व्यवधान)*... जो माननीय सदस्य फोन से रिकॉर्डिंग कर रहे हैं, वे हाउस के नियमों का उल्लंघन कर रहे हैं। ...*(व्यवधान)*... I am warning from the Chair. ...*(Interruptions)*... Please, ...*(Interruptions)*... Now, message from the Lok Sabha; Secretary-General. ...*(Interruptions)*...

MESSAGES FROM LOK SABHA - Contd.

The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021, as passed by Lok Sabha at its sitting held on the 4th August, 2021."

Sir, I lay a copy of the Bill on the Table.

श्री उपसभापति: सदन की कार्यवाही 15 मिनट के लिए स्थगित की जाती है। ...**(व्यवधान)**... सदन की कार्यवाही 15 मिनट के लिए स्थगित की जाती है। ...**(व्यवधान)**...

The House then adjourned at forty-two minutes past two of the clock.

The House reassembled at fifty six minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILLS - *Contd.*

The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: The first speaker is Shri Partap Singh Bajwa.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Yes.

PROF. MANOJ KUMAR JHA: Thank you hon. Deputy Chairman, Sir, this point of order is in sync with Rule 258 and 267. Hon. Chairman has admitted certain notices under Rule 267. I just wish to convey that the sense of the House, who gave notice, is about the repeal of the farm laws. I think that should be the point of discussion.

श्री उपसभापति : माननीय मनोज जी, you know कि हाउस के सामने जो बिजनेस होता है, point of order केवल उसी पर हो सकता है। Even then I allowed you. प्रताप सिंह बाजवा जी, आपको “The Airports Economic Regulatory Authority of India (Amendment) Bill”, 2021 पर बोलना है। अगर आप एयरपोर्ट्स के बिल पर बोलेंगे, तो आपकी बात रिकॉर्ड पर जाएगी।

श्री प्रताप सिंह बाजवा (पंजाब) : उपसभापति जी, एक मिनट..**(व्यवधान)**.. सर, सिंधिया साहब जो “The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021” लेकर आए हैं, मैं उस पर यही कहना चाहता हूँ कि मौजूदा सरकार हवा में उड़ रही है और हमारे देश का गरीब किसान जमीन पर ..**(व्यवधान)**..

श्री उपसभापति : आप एयरपोर्ट्स वाले बिल पर बोलिए। ..**(व्यवधान)**..माननीय बाजवा जी, आप एयरपोर्ट्स पर बोलिए। ..**(व्यवधान)**..

श्री प्रताप सिंह बाजवा : उपसभापति जी, किसी ने खूब कहा है कि :

*'बरबाद गुलिस्तां करने को बस एक ही उल्लू बाकी है,
हर शाख पे उल्लू बैठे हैं, अंजाम-ए-गुलिस्तां क्या होगा।'*

श्री उपसभापति : आप एयरपोर्ट्स वाले बिल पर बोलिए। ..(व्यवधान)..मैं आपको इजाजत दूंगा। ..(व्यवधान)..आप जानते हैं कि रूल्स के तहत जो विषय हाउस के सामने है, ..(व्यवधान).. उसी पर बोल सकते हैं। ..(व्यवधान).. It is not going on record.

श्री प्रताप सिंह बाजवा : *

SHRI ELAMARAM KAREEM (Kerala): Sir, Rule 256 is regarding the suspension of the Members.

MR. DEPUTY CHAIRMAN: It cannot be raised now. We are not discussing the hon. Chairman's decision. The next speaker is Shri K.R. Suresh Reddy. If you have a point of order on this subject, I will allow you.

SHRI K.R. SURESH REDDY (Telangana): Sir, air travel is no more a luxury travel, air travel is very essential. Nowadays, we have seen that common man uses air travel. So, sustaining the airports and the travel facility is very essential. The Government has come forward with a Bill which takes care of these requirements. We support the Bill with certain apprehensions and some caution to be told to the Government. I would like to know from the hon. Minister, during his reply, as to what is the criteria for clubbing major and other airports which he has proposed in the Bill. Does the clubbing of these airports have any international impact on the classified major airports which have been classified as major airports? If they are clubbed with other airports, will it have any international implications? Is there a possibility of a major airport owner exiting from a minor airport... (Interruptions)...

श्री उपसभापति : जो माननीय सदस्य वैल में हैं, ..(व्यवधान).. वे अपनी-अपनी सीट पर जाएं। ..(व्यवधान).. Please go back to your seats. ... (Interruptions)...

* Not recorded.

SHRI K.R. SURESH REDDY: In the guise of clubbing profitable and non-profitable airports, is the Government thinking a way of exiting out of the entire profit-making airports and, Sir, there is a huge...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्य कृपया बिल फाड़ कर न फेंके। ..*(व्यवधान)*..जो माननीय सदस्य पेपर फाड़ रहे हैं ..*(व्यवधान)*..उन्हें रूल 255 के तहत नेम करना होगा। ..*(व्यवधान)*..

3.00 P.M.

SHRI K. R. SURESH REDDY: For example, there has been a proposal for Nizamabad in Telangana. ...*(Interruptions)*...There has been a proposal to start an airport which has been pending for many, many years. ...*(Interruptions)*...When this new Bill comes into place, will it club the building of new airports? ...*(Interruptions)*...Will the responsibility be with the owners of the profitable airports? ...*(Interruptions)*...Will the Government still come forward and build these airports? ...*(Interruptions)*...With these few words, I thank you and we support the Bill.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021. ...*(Interruptions)*...Sir, the Bill is a very nice Bill. ...*(Interruptions)*...I have already requested the hon. Minister to see that the Hosur Airport must be operated. ...*(Interruptions)*...Therefore, this Airport is clubbed with the Hosur Airport. ...*(Interruptions)*... Therefore, I support this Bill. ...*(Interruptions)*...Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I rise to support this Bill on behalf of my Y.S.R. Congress Party and Shri Y.S. Jagan Mohan Reddy Garu. ...*(Interruptions)*...By clubbing profitable and non-profitable airports as a group and offering it as a package to the prospective bidders, the Bill will come out with development of more airports in low volume areas especially rural locations. Therefore, it has to be supported. ...*(Interruptions)*...The second point is that since the big and small airports will be grouped together, it will lead to simultaneous development of small airports. ...*(Interruptions)*...This will help to expand the air connectivity in the country. ...*(Interruptions)*...With these observations, we support this Bill. ...*(Interruptions)*...Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Shri Bikash Ranjan Bhattacharyya. ...*(Interruptions)*...You speak only on the Airports Economic Regulatory Authority (Amendment) Bill. ...*(Interruptions)*..

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Mr. Deputy Chairman, Sir, while I get your kind permission to speak on the Bill, I hope the Chair would be kind enough not to interrupt. ...*(Interruptions)*...When a Member speaks, please allow him to speak uninterruptedly. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have to speak on the subject. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: I am on the Bill. ...*(Interruptions)*...I am not going to speak beyond the scope of this Bill. ...*(Interruptions)*...This Bill has been brought about only with a view to *

MR. DEPUTY CHAIRMAN: You are not speaking on the subject. ...*(Interruptions)*...Prof. Ram Gopal Yadav, not present. ...*(Interruptions)*...Shri Ram Nath Thakur. ...*(Interruptions)*. Prof. Manoj Kumar Jha. ...*(Interruptions)*...माननीय झा जी, आपको विषय पर ही बोलना है।...*(व्यवधान)*...

PROF. MANOJ KUMAR JHA: Sir, I promise. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: All these people are here to speak. ...*(Interruptions)*...

प्रो. मनोज कुमार झा : मैं माननीय उपसभापति महोदय, जिस दिन हमारे सदस्य ज्योतिरादित्य सिंधिया जी के बिल में आए, उसी दिन लग गया था कि महाराजा के हाथ ही महाराजा की विदाई होगी।...*(व्यवधान)*...ठीक है कि महाराज जाएंगे तो महाराज के हाथ जाएंगे। लेकिन दिक्कत क्या है कि एक तरफ ये बिल लाए जा रहे हैं और दूसरी तरफ सदन * ..*(व्यवधान)*..

श्री उपसभापति : आप इस बिल पर नहीं बोल रहे हैं।...*(व्यवधान)*...आपकी बात रिकॉर्ड पर नहीं जा रही है। श्रीमती वंदना चव्हाण -अनुपस्थित। श्री रवींद्र कुमार कनकमेदला - अनुपस्थित। श्री सुशील कुमार गुप्ता। आपको इस विषय पर ही बोलना है।

श्री सुशील कुमार गुप्ता : मैं इसी विषय पर बोलूंगा।

* Not recorded.

श्री उपसभापति : बोलिए।

श्री सुशील कुमार गुप्ता : सर, Airports Economic Regulatory Authority ने पहले भी दिल्ली एयरपोर्ट, मुम्बई एयरपोर्ट अडाणी साहब को बेचा है। मैं बताना चाहता हूँ कि जो यह कानून बनने जा रहा है, इस कानून के तहत क्या ऐसा कानून तो नहीं बनेगा जैसे *...(व्यवधान)...

श्री उपसभापति : माननीय सदस्य, आप इसी विषय पर बोलें, तब ही आपकी बात रिकॉर्ड पर जाएगी। ...(व्यवधान)...

श्री सुशील कुमार गुप्ता : मैं इसी विषय पर आ रहा हूँ।

श्री उपसभापति : माननीय सदस्य आप इसी विषय पर बोलें।

श्री सुशील कुमार गुप्ता: मान्यवर, आप मुझे बोलने की इजाजत दें, मैं इसी विषय पर बोल रहा हूँ। देश के सरकारी उपक्रम महत्वपूर्ण क्षेत्र हैं। इनके लिए आपने regulatory authority बनाई।...(व्यवधान)...

श्री सुशील कुमार गुप्ता: इन एयरपोर्ट्स को सुरक्षित रखना पड़े, ...(व्यवधान).... हिन्दुस्तान का *

श्री उपसभापति : माननीय सदस्य, आप एयरपोर्ट्स के विषय पर बोलिए। ...(व्यवधान).... माननीय सुशील जी, आप एयरपोर्ट्स के विषय पर बोलिए, अन्य विषय पर नहीं। ...(व्यवधान).... श्री जी.के. वासन। ...(व्यवधान).... ऑनरेबल जी.के. वासन जी। ...(व्यवधान).... सुशील जी, आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)....

श्री सुशील कुमार गुप्ता : *

SHRI G.K. VASAN (Tamil Nadu): Sir, this is a very important Bill. I rise to support this Bill. ...(*Interruptions*)... There is a hope in the country after a young and dynamic Minister has taken over this portfolio. ...(*Interruptions*)... Most of the Indian airports which are there in big cities have international standards, but I request the Minister to concentrate on the smaller airports, so that the people from the smaller districts ...
...(*Interruptions*)...

* Not recorded.

श्री उपसभापति : माननीय सदस्य, इस तरह का protest ...(व्यवधान)... आप एक-दूसरे को बोलने न दें, यह सही नहीं है। ...(व्यवधान)... यह सही नहीं है। ...(व्यवधान)... माननीय सदस्य, आप एक-दूसरे को बोलने न दें, यह सदन के आचरण और गरिमा के खिलाफ है, ...(व्यवधान)... रूल 235 के खिलाफ है। ...(व्यवधान)...

SHRI G.K. VASAN: Kindly see that under the UDAN scheme, more airports come to Tamil Nadu. Thank you very much.

श्री उपसभापति : श्री रामदास अठावले। ...(व्यवधान)... आपके पास एक मिनट का समय है। ...(व्यवधान)... आप अपनी सीट पर आएँ। ...(व्यवधान)...

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : डिप्टी चेयरमैन सर, मुझे ज्योतिरादित्य सिंधिया जी के बिल पर बोलना है ...(व्यवधान)... और इन *

श्री उपसभापति : माननीय मंत्री जी, आप विषय पर बोलिए। ...(व्यवधान)... आप विषय पर बोलेंगे, तो आपकी बात रिकॉर्ड पर जाएगी। ...(व्यवधान)... आप विषय पर बोलें। ...(व्यवधान)...

श्री रामदास अठावले : जो वेल में आएँ, आप उनको suspend करिए। ...(व्यवधान)...

श्री उपसभापति : आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)... ऑनरेबल मिनिस्टर। ...(व्यवधान)...

नागर विमानन मंत्री (श्री ज्योतिरादित्य एम. सिंधिया) : उपसभापति महोदय, मैं आपको तहेदिल से धन्यवाद अर्पित करना चाहता हूँ ...(व्यवधान)... और हमारे सारे माननीय सदस्यों को, जिन्होंने इस महत्वाकांक्षी और महत्वपूर्ण विधेयक पर अपनी बात रखी। ...(व्यवधान)... प्रताप सिंह बाजवा जी, के. आर. सुरेश रेड्डी साहब, एम. थंबीदुरई साहब, वि. विजयसाई रेड्डी साहब, बिकास रंजन भट्टाचार्य साहब, प्रो. मनोज कुमार झा जी, सुशील कुमार गुप्ता जी, जी.के. वासन जी, रामदास अठावले जी, ...(व्यवधान)... हमारी सरकार की यही सोच और विचारधारा है, ...(व्यवधान)... जो प्रधान मंत्री, नरेन्द्र मोदी जी ने कहा था कि हवाई चप्पल पहनने वाला व्यक्ति भी हवाई जहाज में सफर करे, ...(व्यवधान)... यही हमारी सरकार का लक्ष्य और हमारा संकल्प था और उसे हम साकार करने जा रहे हैं। ...(व्यवधान)... हमारी सोच और विचारधारा है - "सबका साथ, सबका विकास और सबका विश्वास"। ...(व्यवधान)... जब हम लोग इस विधेयक को पारित करेंगे, तो छोटे-छोटे शहरों में, जो अभी वासन साहब ने कहा, ...(व्यवधान)... हमारे कई सांसद महोदय ने कहा, छोटे-छोटे शहरों में एयरपोर्ट्स विकसित किए जाएँगे। ...(व्यवधान)... जहाँ बड़े-बड़े शहरों में Airports Authority of India अपनी जिम्मेदारी निभाती है, वही हम छोटे शहरों में भी निभाने जा

* Not recorded.

रहे हैं। ...**(व्यवधान)**... 'आत्मनिर्भर भारत' की सोच और विचारधारा हम आगे लेंगे। ...**(व्यवधान)**... हमारी सरकार की यही सोच और विचारधारा है कि हम चुनौती में अवसर देखते हैं ...**(व्यवधान)**... और विपक्ष अवसर में भी चुनौती देखता है। ...**(व्यवधान)**... केवल सदन में हंगामा तय करना, यह इनका मकसद है। ...**(व्यवधान)**... हमारे कई माननीय सदस्यों ने कुछ अच्छे सुझाव भी दिए हैं, हम उन्हें मद्देनजर रखेंगे। ...**(व्यवधान)**... मैं एक ही बात आपके माध्यम से विपक्ष को कहना चाहता हूँ, 70 साल में इन्होंने केवल 75 एयरपोर्ट्स बनाए।...**(व्यवधान)**... नरेन्द्र मोदी जी की सरकार ने छः साल के अंदर एयरपोर्ट्स की संख्या को बढ़ा कर 75 से 136 कर दिया।...**(व्यवधान)**... हम लोगों ने एयरपोर्ट्स की वृद्धि करके डबल कर दिया।...**(व्यवधान)**... इस विधेयक के साथ हम यात्रा का प्रजातंत्रीकरण करेंगे, यात्रा का लोकतंत्रीकरण करेंगे और ज़मीनी स्तर तक जहां-जहां रेलवे पहुंची है, वहां-वहां तक हम एयरपोर्ट्स और हवाई यात्रा को भी पहुंचाने की कोशिश करेंगे।...**(व्यवधान)**...

हमारे एक माननीय सदस्य, प्रो. मनोज झा जी ने अभी एक बात कही।...**(व्यवधान)**... उन्होंने मेरे अतीत को वर्तमान में बदल दिया।...**(व्यवधान)**... मैं इनको यही कहना चाहता हूँ, मनोज झा जी, अपने गिरेबान में झांकिए।...**(व्यवधान)**... आपके महाराजा तो आपकी विपक्ष की पार्टी के हैं और मुख्यमंत्री सरकार में हैं।...**(व्यवधान)**... जो सरकारी पैसा लेकर अपने सम्बन्धियों के निजी कॉलेज खरीदते हैं। **(व्यवधान)**... आप अपने गिरेबान में झांकिए, फिर दूसरे की तरफ पत्थर फेंकिएगा।...**(व्यवधान)**... हमारी सोच और विचारधारा है कि इस विधेयक के द्वारा जो छोटी-छोटी कहानियां हैं, दरभंगा की, बेलगाम की, ओडिशा के झारसुगुड़ा की, असम के रूपसी की, जहां कोई व्यक्ति हवाई जहाज़ की कल्पना भी नहीं कर सकता था।...**(व्यवधान)**... इन छोटे-छोटे शहरों से आज 150 से 170 फ्लाइट्स हर हफ्ते निकलती हैं और आम जन को यह सुविधा प्राप्त हुई है।...**(व्यवधान)**...

उपसभापति महोदय, मैं आपसे निवेदन करना चाहता हूँ कि यह एक महत्वाकांक्षी विधेयक है, जिसके आधार पर देश में विकास और प्रगति की एक नई नींव रखी जाएगी।...**(व्यवधान)**... इसे सर्वसम्मति से पारित किया जाए।...**(व्यवधान)**... बहुत-बहुत धन्यवाद।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Airports Economic Regulatory Authority of India Act, 2008, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

...(Interruptions)...

श्री ज्योतिरादित्य एम. सिंधिया : महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

...(व्यवधान)...

श्री उपसभापति: आप अपनी सीट्स पर जाएं, अगर आप चाहते हैं, तो मैं डिवीज़न करवा दूंगा।
...(व्यवधान)... आप अपनी सीट्स पर जाएं।...(व्यवधान)... आप बैल में खड़े हैं, नारे लगा रहे हैं और डिवीज़न की मांग कर रहे हैं।

The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Thursday, the 5th August, 2021.

The House then adjourned at thirteen minutes past three of the clock till eleven of the clock on Thursday, the 5th August, 2021.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)